GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:1305
ANSWERED ON:08.08.2011
VIOLATION OF CLEARANCE NORMS
Sayeed Muhammed Hamdulla A. B.; Singh Chaudhary Lal

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether environmental clearance has been accorded to the upcoming housing project, Lavasa Hill City in the country;
- (b) if so, the details thereof;
- (c) whether the agency executing Lavasa Housing Projects have violated some of the norms/conditionalities of the environmental norms/regularities;
- (d) if so, whether any enquiry has been conducted to assess the extent of damage to the environment by the said projects;
- (e) if so, the details thereof and the action taken thereon; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) M/s Lavasa Corporation Limited submitted a proposal seeking environmental clearance on 2nd February, 2011 for 2000 hectors (Phase-I). The proposal was appraised by the Expert Appraisal Committee in its various meetings and the Committee recommended the proposal with certain conditions. Environmental clearance is not issued as on date.
- (c) to (f) Ministry has earlier issued a Show cause notice under Section 5 of the Environment (Protection) Act, 1986 to M/s Lavasa Corporation Limited on 25th November, 2010 and issued final directions on 17th January, 2011. M/s Lavasa Corporation Limited has filed writ petitions in the Hon'ble High Court of Bombay challenging the Show cause notice and final directions.